

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Review Application No. 67 of 2005**  
**(In O.A. No. 370 of 2004)**

Jabalpur, this the 14<sup>th</sup> day of December, 2005

Union of India & Ors.

.... Applicants

**Versus**

Akilesh Katare.

.... Respondent

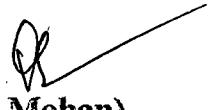
**O R D E R (In Circulation)**

**By Madan Mohan, Judicial Member –**

This Review Application has been filed to review the order passed by the Tribunal on 16<sup>th</sup> March, 2005 in OA No. 370 of 2004.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicants. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

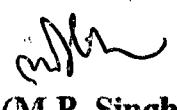
3. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

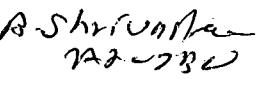
  
**(Madan Mohan)**  
**Judicial Member**

पूछांकन सं. ओ/न्या..... जबलपुर, दि. ....

प्रतिलिपि अद्य दिला:-

- (1) सचिव, उच्च न्यायालय वाद प्रतिवेदनालय, जबलपुर
- (2) आवेदक श्री/श्रीमती/कुनू..... के काउसल.
- (3) प्रत्यार्थी श्री/श्रीमती/यु. .... के काउसल.
- (4) चांगलांग, दोदारा, जालनाथ क्षेत्रपीठ  
सूचना एवं आवश्यक कार्टनाली देतु

  
**(M.P. Singh)**  
**Vice Chairman**

  
“SA”

सूचना एवं आवश्यक कार्टनाली देतु  
2005/2100  
उप रजिस्टरार

  
23/12/05